

REMINDER

**F. No 26017/62/2016-Ad.IIA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs**

North Block, New Delhi,
Dated the 23rd May, 2022.

To,

All Cadre Controlling Authorities under CBIC

Subject: Implementation of court orders for grant of NFSG on the basis of judgment of Hon'ble High Court of Madras in WP No. 13225/2010 (Subramaniam case)-regarding

Sir/Madam,

Please refer to Board's letter of even number dated 27th April, 2022 & 12th May, 2022 (copy enclosed) on the subject mentioned above.

2. The matter has been referred to Department of Expenditure for advice. Department of Expenditure has requested vide OM dated 6.5.2022 (copy enclosed) to furnish the latest status of all pending/implemented court cases and **updated financial implication involved** till date, as per the prescribed proforma attached in Annexure-I. The requisite information has not been received till date.

3. It is once again requested to provide the details of cases in the prescribed proforma to the Board by 30.05.2022.

Encl: As above

Yours faithfully,

 23.5.22

(Avneesh Pratap Singh)
Under Secretary to the Government of India
Tel No 23095528
Email avneeshpratap.singh@gov.in